NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 92/Chd/Pb/2017

In the matter of:

Silvertoan Papers Ltd.

...Petitioner.

Vs.

BBF Home Care Products Ltd.

...Respondent.

Present:

Mr. Alok Kumar Kuchhal, Advocate for the petitioner.

Mr. Pradeep Nauharia, Advocate for the respondent.

Having heard the learned counsel for the parties, it is

apparent that the resolution of Board of Directors dated 01.05.2017 does

not give specific authority for filing of the petition under Insolvency and

Bankruptcy Code, 2016. Notice of this defect to the petitioner and

learned counsel appearing on behalf of the petitioner accepts notice and

seeks time to file a fresh resolution. It is directed that fresh resolution

with affidavit of the Authorized Representative of the company be filed

within seven days. However, the fact whether fresh resolution would

amount to rectification of the resolution already passed is kept open to

be decided on merits.

Reply has already been filed by the respondent, copy of

which in advance was supplied to the learned counsel for the petitioner.

List the on 06.11.2017 for arguments.

Sd/-(Justice R.P. Nagrath)

Member (Judicial)

October 24, 2017

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